

Pitampura and started the construction of an open septic tank for storing sewerage water ;

(b) the reasons for this change and whether the effect of this open sewerage tank on the local residents have also taken into account while taking this decision and whether the residents were also consulted ;

(c) whether DDA would pay the damages likely to be caused to the health and environment of residents and the residential colony, which was developed as per map shown at the time of auction ;

(d) whether the residents have already asked the DDA to stop the construction and shift it to remote venue ; and

(e) if so, the action taken on this representation ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Near the western Yamuna Canal distributory and adjacent to district green land earmarked for play field has been utilised by the Delhi Development Authority for construction of an oxidation pond as a temporary measure for disposal of sewerage.

(b) The D.D.A. decided the location of this oxidation pond taking into account environmental and health aspects of the residential area around.

(c) Does not arise in view of (b) above.

(d) and (e) The oxidation pond stands completed and will be commissioned shortly. However, it is a temporary measure.

#### Visit to Foreign Country by Officials for Receiving Training in Sports Development

9265. SHRI ARJUN SETHI : Will the Minister of SPORTS be pleased to state :

(a) whether Central Government have arranged the visit of some official and non-official as well as some coaches to foreign countries for receiving training or for getting other necessary guidance regarding develop-

ment of and arrangements for sports during the last two years ; and

(b) if so, their number and the expenditure incurred on their visits ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) and (b) The required information is being collected and will be laid on the Table of the Sabha,

#### Study of Water Pits in Ganga for Fish Farming

9266. SHRI N.E. HORO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have made any study regarding a large number of small size lake like water pits in the vast stretches of Ganga basin and also ponds in the villages ; if so, whether the modern methods of fishing have not been developed in these areas so far ;

(b) whether Government have formulated any scheme for the development of fisheries in these areas during the Seventh Five Year Plan ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Ecological studies of the large and small sized water bodies formed due to the changing course of rivers in the Ganga Basin have been conducted by the Central Inland Fisheries Research Institute through various research schemes. These water bodies and village ponds are being brought under modern scientific aquaculture through various schemes.

(b) Schemes for development of fisheries in the Seventh Five Year Plan are yet to be finalised.

(c) Question does not arise.

#### Swiss Aided Dairy Development Project Report by N.D.D.B. for Orissa

9267. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a Swiss Aided Dairy

Development Project Report by the N.D.D.B. for the districts of Ganjam, Sundargarh and Sambalpur in Orissa has been sent to Central Government for approval ;

(b) if so, the action taken by Government to clear the project to implement the 20-Point Programme ;

(c) whether this report was sent to Central Government and the reasons for delaying the clearance ; and

(d) the approximate cost of the project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (d) The National Dairy Development Board had prepared a feasibility report involving an investment of Rs. 774.17 lakhs for implementation of dairy development programme in the districts of Ganjam, Sundargarh and Sambalpur with assistance from Swiss Development Corporation. It was considered desirable to implement the project initially only in Ganjam district. The State Government submitted sub project details at an estimated cost of Rs. 409.40 lakhs prepared by the N.D.D.B. for implementation of dairy development programme in Ganjam district. The matter has been referred back to the State Government requesting for clarification on certain points raised by the Planning Commission.

#### Measures taken by DRDA to Integrate the Schemes and Programmes

9268. SHRI GIRIDHAR GOMANGO : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the measures taken by District Rural Development Agencies to integrate the schemes and programmes in Orissa under one agency i.e. DRDA ;

(b) if the concept of the "Integration" is to integrate the different developmental programmes of each block under one agency particularly in tribal sub-plan areas and what type of integration so far have been made for implementation ;

(c) if the different programmes intended for rural development are yet to be integrated, the reasons therefor ; and

(d) the difficulties and problems coming in the way to adopt the integrated approach for the socio-economic development of the rural and tribal people though the word "Integration" have been adopted in rural development programme ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) to (d) The District Rural Development Agencies are meant mainly for the implementation of the Centrally Sponsored Rural Development Schemes viz , IRDP, NREP and DPAP. This has already been implemented in Orissa. There is also coordination between DRDA and the ITDP. It will not be possible to integrate all programmes as such, as each programme has a different objective and focus. The integrated rural development programme aims to provide all the services for the target group through one agency instead of their going to different agencies. This is not meant to integrate all the programmes under implementation in the blocks.

#### D.A. Formula for FCI Employees

9269. SHRI BHEEKHABHAI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is fact that double Dearness Allowance formula has been adopted ;

(b) if so, the reasons for this formula ; and

(c) whether agitation is going on for claiming Central Government DA formula ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b) A Pay Committee has been set up by the Food Corporation of India, with due approval of the Government to recommend, inter-alia, on the fixation of industrial DA for category III and IV employees. These employees were being paid D.A. on Central Government pattern. The question regarding switchover to Industrial DA pattern in respect of category I and category II executives has not yet been decided.

(c) Staff bodies of Food Corporation of